12.30 hrs. PAPERS LAID ON THE TABLE

NAVAL CHREMOHIAL CONDITIONS OF SERVICE AND MERCHLANBOUS (FOURTH AMENDMENT) RECULATIONS, 1967.

The Minister of Sinte in the Ministry of Finance (Shri E. C. Pant): On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Navel Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1987, published in Notification No. S.R.O. 17/E in Gazette of India dated the 7th July, 1987, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-1112/87].

GOVERNMENT RESOLUTION REGARDING ACTION TAKEN ON RECOMMENDATIONS OF STUDY TEAM ON THE WORKING OF THE D.G.S. & D.

The Minister of Works, Heusing and Sappiy (Shri Jaganath Rae): I beg to lay on the Table a copy of Government Resolution No. 19(8)/85-PI dated the 11th January, 1967, regarding action taken by the Government on the recommendations of the Study Team appointed to examine the working of the Directorate General of Supplies and Disposals. (Placed in Library See No. LT-1118/67].

ANNUAL REPORT ON WORKING OF INDUSTRIAL AND COMMERCIAL UNDER-TAKINGS OF THE CRISTRAL GOVERN-MENT FOR 1965-66, NOTIFICA-TIONS UNDER CUSTOMS ACT, UTC.

Shri K. C. Pant: I beg to lay on the Table ----

- A copy of the Annual Report on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1965-66. [Placed in Library. See No. LT-1114/67].
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:---

- (i) G.S.R. 1025 published in Gazette of India dated the 8th July, 1967.
- (ii) G.S.R. 1037 published in Gazetle of India dated the 5th July, 1967.

[Placed in Library. See No. LT-(115/67].

- (3) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:--
 - (i) The Central Excise (Sixteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 982 in Gazette of India dated the 1st July, 1967.
 - (ii) The Central Excise (Seventeenth Amendment) Rules, 1967, published in Notification No. G.S.R. 1026 in Gezette of India dated the 8th July, 1967.

[Placed in Library. See No. LT-1116/67]

- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:----
 - (1) The Customs and Central Excise Duties Export Drawback (General) Forty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 1022 in Gazette of India dated the 8th July, 1967.
 - (ii) The Custome and Central Excise Duties Export Drawback (General) Forty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 1028 in Gazette of India dated the Sth July, 1997.
- (iii) G.S.R. 1024 published in Gazette of India dated the Sth July, 1967, containing

Papers Laid 13308

13307

Shri K, C, Pant:

corrigendum to G.S.R. 893 dated the 10th June, 1967. [Placed in Library. See No. LT-1116/67].

12.30 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS NINTE REPORT

Shri Khadilkar (Khed): I beg to present the Ninth Report of the Committee on Private Members' Bills and Resolutions.

डा॰ राथ भनोहर सोहिया (कन्नौज): बध्यक्ष महोदय, में ने झापके सामने एक विशेषाधिकार का प्रभ्न उठाया था कि इस सदन के सदस्यों की वाणी-स्वतंत्रता का हनन प्रधान मती जी ने किया है।

Mr. Speaker: I have disallowed it.

डा॰ राम मनोहर लोहिया : उसके बारे मैं ग्राप कब बात करेंगे ? में चाहना हू कि ग्राप उम पर पूर्नावचार करें ।

कब झाप उसके बारे मैं बान करेगे।

Mr. Speaker: I have disallowed it.

डा० राम मनोहर लोहिया : ठीक है, लेकिन पुनर्विचार तो करेंगे । मापके कमरे में माकर......

Mr. Speaker: I have not allowed it.

डा० राव मनोहर लोहिया: आप चाहें नो आपको किताबों से बता कता हु।

Mr. Speaker: I do not know; unless some further light is thrown that it deserves reconsideration, how can that be done? As it stands, it is disallowed. At every party meeting, everybody has a right to discuss things, whether it be the swatantra Party or the Congress Party or the SSP. How can we say that what is discussed at a party meeting can become a matter of privilege here?

डा॰ राम मनोहर लोहिया: परन्तु मध्यक्ष महौदय, माप चाहे तो किताबों से मैं मापको बना सकता हं.....

Mr. Speaker: It cannot be discussed here.

12.31 hrs.

STATEMENT RE, KENNEDY ROUND OF TARIFF NEGOTIATIONS CONCLUDED AT GENEVA

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table a statement on the Kennedy Round of Tariff Negotiations recently concluded at Geneva [Placed in Library. See No LT-1117/67].

12,31½ hrs.

•DEMANDS FOR GRANTS, 1967-68contd.

MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION--contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Labour, Employment and Rehabilitation.

The hon Minister will now reply to the debate

The Minister of Labour, Employment and Rehabilitation (Shri Hathi): I have heard with great attention and respect the speeches of hon. Members. I thank them for their constructive suggestions, and I would like to say that I shall consider them.

^{*}Moved with the recommendation of the President.